

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.6552 OF 1999

AMMASI KOUNDER

Appellant(s)

VERSUS

GOVINDAMMAL & ORS.

Respondent(s)

(With application for recording compromise and with office report)

Date: 03/03/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE A.K.MATHUR

For Appellant(s)

Mr. K.K. Mani, Adv.

Mr. K.B. Sandeep, Adv.

For Respondent(s)

Mr. B. Sridhar, Adv.

Mr. K.Ram Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

A joint compromise memo has been filed executed between the defendant-appellant and Govindammal and Ramu alias Jeyaraman, two of the plaintiffs-respondents. It has been prayed in the memo of compromise that appeal be accepted, judgment under appeal be set aside and the suit

filed by the plaintiffs-respondents be dismissed. Such an order cannot be passed in the absence of two other plaintiffs-respondents i.e. Renganatha Reddiar alias Rengasamy Reddiar and Muthial Ammal, since deceased and now represented through legal representatives i.e. Respondent Nos. 4 to 11 herein.

Counsel for the appellant after taking instructions from the appellant seeks an adjournment to enable him to file a fresh memo of compromise duly signed by all the plaintiffs-respondents.

Adjourned by four weeks, as prayed.

(Parveen Kr. Chawla)

(Kanwal Singh)

Court Master

Court Master